

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) Nos. 6923-6924/2018

(Arising out of impugned final judgment and order dated 24-05-2017 in CRLA No. 6751/2007 24-05-2017 in CRLA No. 6604/2007 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MOHD. SHAFI @ PAPPU & ORS.

Respondent(s)

(IA No. 137752/2019 - EXEMPTION FROM FILING O.T.

IA No. 59096/2018 - EXEMPTION FROM FILING O.T.

IA No. 83912/2018 - EXEMPTION FROM FURNISHING DETAILS THE PERIOD OF SENTENCE UNDERGONE BY THE ACCUSED/RESPONDENT)

Date : 10-07-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Brijendra Chahar, Sr. Adv.
Mr. Sarvesh Singh Baghel, AOR
Mr. Ashish Ranjan, Adv.

For Respondent(s) Md. Shahid Hussain, Adv.
Mr. Varinder Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP (Crl.) No. 6923 of 2018

Leave granted.

Let the lower Court records be called for.

SLP (Crl.) No. 6924 of 2018

This Court has been apprised that the sole respondent

- Ahmad passed away on 10.07.2008. The petition,
therefore, stands abated.

(NEETA SAPRA)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)